

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 431 1996

437

1996

Gokul Chandra Parida, Applicant (s)

Versus
Union of India & Ors. Respondent(s)

Sr. No.	Date	Order with Signature
24.6.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>S</i></p> <p style="text-align: center;">Registrar</p>	<p>1. P. O. fee Rs 50/- has been filed.</p>
1. 25.6.96	<p>Shri B.P. Pradhan learned counsel for the applicant has made a representation to the wrong authority namely</p>	<p>the Divisional Railway Manager, SE Railway, Khurda Road. He says that the proper authority is the DRM, SE Railway, Khurda.</p>
	<p>He seeks permission to withdraw the application. Permission to withdraw the application is allowed with a direction that he may file appropriate <u>anropay</u> / representation / appeal to the appropriate authority within 15 days from today and thereafter he can move this Court for appropriate relief. O.A. is dismissed as withdrawn.</p>	<p><i>24.6.96</i></p>
	<p><i>For Admn. & Anropay pl.</i></p>	<p><i>Sr</i></p>
	<p><i>24.6.96</i></p>	<p><i>Bench</i></p>